

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Thiru.S. Giri, B.Sc., M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Friday this the 12th day of February, 2021

E. Bail No.71/2021

Ananth (Age 20/2021),
S/o. Arjunan,
Sillakudi Village,
Kunnam Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Inspector of Police,
Maruvathur Police Station,
Perambalur.
Crime No.40/2021.

Offences U/Ss.
5(1) r/w 6 of POCSO Act 2012 and
506(i) of IPC

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiru. P. Kamarasu Advocate for the petitioner and the Special Public Prosecutor for the State and upon perusing the petition objection and other relevant records, this Court has delivered the following...

ORDER

1. This petition is filed U/s 439 of Cr.P.C.. before this Court to grant bail to the petitioner / accused herein concerned in Crime No.40/2021 on the file of Maruvathur Police Station for the alleged

offences U/Ss. 5(l) r/w 6 of POCSO Act 2012 and 506(i) of IPC.

2. The case of the prosecution is that this petitioner involved in an offences U/Ss. 5(l) r/w 6 of POCSO Act 2012 and 506(i) of IPC. Hence a case has been registered against the petitioner.

3. The learned Counsel appearing for the petitioner/accused submitted that the petitioner did not commit any offence as alleged by the prosecution and he has been falsely implicated in this case due to enmity. The above petitioner is not involving the above offence. He is innocent. The petitioner / Accused and the alleged victim girl fell in love in this case. Therefore Petitioner Counsel prays to grant bail to the petitioner.

4. The learned Special Public Prosecutor has stated in reply that the accused was involved in an offence U/Ss. 5(l) r/w 6 of POCSO Act 2012 and 506(i) of IPC and the accused was arrested and remanded on 07.01.2021. Further it is submitted that strongly objected to the granting bail to this accused. The investigation is pending and 164 statement to be recorded from the victim girl. Therefore, bail cannot be granted to this petitioner at this stage and prays for dismissal of this petition.

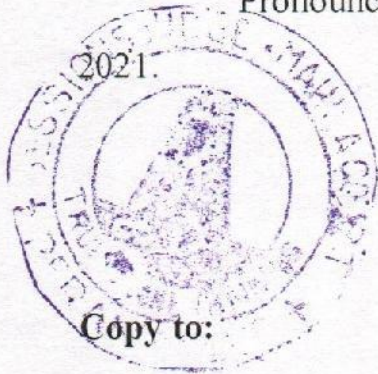
5. Submissions of the petitioner counsel heard and objections of the Special Public Prosecutor also heard.


6. Records on hand are perused. The Special Public Prosecutor strongly objected to release the accused on bail and also stated that the 164 statement to be recorded from the victim girl and investigation is pending. It would not be proper to release the accused at this stage.

7. Taking into consideration of the facts and circumstances of the case and the strong objection raised by the prosecution and investigation is pending and 164 statement to be recorded from the victim girl, this court is not inclined to grant bail to this petitioner.

Therefore this bail petition is dismissed.

Pronounced by me through E bail, this the 12th day of February




12/2/2021
Sessions Judge,
Mahila Court, Perambalur.

- Copy to:
1. The Special Public Prosecutor, Perambalur.
 2. The Inspector of Police, Maruvathur, Perambalur.
 3. The Advocate for the petitioner.